RAJASTHAN HIGH COURT, JODHPUR

No.: 7/P.I./2018

Date : 25.10.2018

CIRCULAR

It is a matter of appreciation that most of the Judicial Officers have put in their best efforts to reduce the pendency as a result of which there has been a substantial progress in disposal of 5 years and 10 years old cases but despite their efforts overall pendency is increasing due to substantial increase in institution and for other reasons.

On the contrary, it has also been observed that some judicial officers are only concerned with achieving the required quota by miscellaneous and ancillary works and their disposal of full trial cases is on very lower side. If their quota is achieved before some days are left in the quarter, they stop working and leave the full trial disposal for next quarter. It is also seen that some officers are in habit of taking leaves on working days in between sandwitched holidays for no justified reasons just to make a long spell of holidays. Taking of long leaves for availing LTC/HTC and for foreign visits during working days can not be appreciated. Some officers are also lacking in proper management of court's work due to which the courts hours are not being properly and fully utilized. These factors are resulting in delay of disposal of cases which is accumulating the arrears. Therefore, while reiterating earlier directions, all the Judicial Officers are enjoined upon to strictly follow the following directions :-

- The officers will not take leaves in casual manner. They will apply for leave only in case of urgency where leave is unavoidable.
- The officers will not apply for LTC/HTC in working days and for foreign visits. For this, they will choose holidays with leave(s) only for a few days.
- Leave on working days between sandwitched holidays shall be discouraged.
- While reiterating directions contained in the P.I./05/2013 dated 10.04.2013 and P.I./03/98 dated 06.02.1998, all the Judicial Officers are directed to invariably submit an application for extension of Medical Leave along with Sickness Certificate of competent authority on the same day, as per Rules.

Further they will not avail Medical Leave without furnishing application with Sickness Certificate of competent authority on the same day.

- The officers will observe punctuality of court hours and they will ensure that all the court hours are fully utilized and no court time is wasted.
- Mere percentage of quota shall not form basis for award of grading in the ACR.
 Disposal of Civil and Criminal Cases after full trial would be necessary therefor.
- The officers will manage the cause list in such a manner that neither they are under-worked nor over-worked on any day. Thus, they will ensure that all the court hours are fully utilized and no time is wasted.

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- The officers will make effective compliance of all the previous directions issued by enclosed circulars for expeditious disposal of old cases and pendency reduction while maintaining the quality.
- The officers will ensure effective compliance of directions of Hon'ble Supreme Court issued in Asian Resurfacing of Road Agency Pvt. Ltd. Vs Central Bureau of Investigation (AIR 2018 SC 2039) regarding vacation of stay orders.
- The officers will not work just for achieving their quota but will focus on maximum disposal of cases through full trial. The number of cases decided through full trial will be taken into consideration while making annual appraisal of the officer.
- The officers will not use Social Media and Whatsapp during working hours.
- The officers will make physical verification of all cases to match with the figures reflected in CIS and NJDG so as to reflect correct data.
- No case should be fixed on any holiday.
- The officers will ensure timely updation of daily proceedings in CIS to confirm that there remains no undated case at the end of each working day.

It is expected that each Judicial Officer will make sincere efforts for pendency reduction and disposal of old cases by regular introspection and self assessment. The District & Sessions Judge will encourage the judicial officers of the judgeship to maintain the pace of disposal and will provide every possible assistance to remove their difficulties.

The progress of each officer of the judgeship will be monitored and reviewed on daily basis by the concerned District Judge apart from being taken up in the bi-monthly meetings. The progress of disposal of cases will be regularly placed before respective Hon'ble Inspecting Judge and remedial measures will accordingly be taken as per his Lordship's guidance.

Any lapse or deviation in compliance of above directions will be viewed seriously.

By Order REGISTRAR GENERALLIU Date : 25-10-18

No. Gen/XV/41/2015/6404

Copy forwarded to All the District & Sessions Judges with the request to circulate the same amongst all the Judicial Officers posted in their judgeships for information and compliance.

REGISTRAR (ADMN.)

No. Gen/XV/41/2015/6405-06

Copy also forwarded to the following for information and necessary action :-

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- 1. Registrar (Classification), Rajasthan High Court, Jodhpur.
- 2. A.O.J., R.J.S.(Estt.) Section, Rajasthan High Court, Jodhpur.

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25.10.18 Registrar (Admn.)